

आयकर अपीलिय अधीकरण, न्यायपीठ –“B” कोलकाता,  
**IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH: KOLKATA**  
 (समक्ष) श्री ऐ. टी. वर्की, न्यायिक सदस्य एवं डॉ. अर्जुन लाल सैनी, लेखा सदस्य)  
 [Before Shri A. T. Varkey, JM and Dr. Arjun Lal Saini, AM]

**ITA No. 984/Kol/2019**  
 Assessment Year: 2014-15

Solapur Tollways Pvt. Ltd. (PAN: AARCS2958K)	Vs.	Pr. Commissioner of Income-tax-4, Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	24.08.2020
Date of Pronouncement	24.08.2020
For the Appellant	Mrs. Sanve Sanwalka, ACA
For the Respondent	Shri Imokaba Jamir, CIT

**ORDER**

**Shri A. T. Varkey, JM**

This is an appeal preferred by the assessee against the order of Ld. Pr. CIT-4, Kolkata dated 18-02-2019 for the assessment year 2014-15 passed u/s. 263 of the Income-tax Act, 1961 (hereinafter referred to as the “Act”).

2. At the outset, it has been brought to our notice by the Ld. AR Mrs. Sanve Sanwalka vide letter dated 21.08.2020 that the assessee wishes to withdraw the appeal since the issue on which appeal was filed by the assessee was decided in its favour by the AO while giving effect to the impugned order of the Ld. Pr. CIT passed u/s. 263 of the Act. Per contra, the Ld. CIT, DR does not object for the assessee to withdraw the appeal. In the light of the above, the appeal of the assessee is treated to be dismissed as withdrawn.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

( Arjun Lal Saini)  
 Accountant Member

Sd/-

(Aby. T. Varkey)  
 Judicial Member

Dated : 24th August, 2020

JD(Sr.P.S.)

Copy of the order forwarded to:

1. Appellant –Solapur Tollways Pvt. Ltd., 5B, North East Block,  
Vishwakarma Building, 86C, Topsia Road (South), Kolkata-700 046. .
2. Respondent –Pr. CIT-4, Kolkata.
3. ITO-Ward-11(3), Kolkata
4. DR, ITAT, Kolkata. (sent through e-mail)
- 5.

By order,

/True Copy,

Assistant Registrar